

ITEM NO.43

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1)... 2013
CRLMP.NO(s). 23373

(From the judgement and order dated 26/09/2012 in CRLA No.2465/2003, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

KRISHNA PAL @ KRESH PAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR Respondent(s)
(With appln(s) for c/delay in refiling SLP,c/delay in filing SLP)

Date: 19/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s)

Mr. Anurag Kishore,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Application for bail is rejected.

[Neeta]
Sr. P.A.

[Usha Sharma]
Court Master